

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/2367/2021

This the 09th day of July 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Nisar Ahmad Sofi, Aged 59 years, S/o Gh. Ahmad Sofi, R/o Qazi Mohalla-Anantnag and 14 ors.

.....Applicant

(Advocate:- Mr. M A Makhdoomi-Not Present)

Versus

1. J&K State Forest Corporation through the Commr/Secy Forest Deptt. Civil Sectt. Sringar/Jammu and 2 ors.

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G. for Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

This TA (TA No. 62/2367/2021) arises out of SWP No. 1998/2018, wherein relief is claimed against J&K State Forest Corporation. This Tribunal does not have jurisdiction in respect of the employees of J&K State Forest Corporation. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Srinagar.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Arun...